

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

Company Appeal (AT) (Insolvency) No. 80 of 2021

IN THE MATTER OF:

State Bank of India

...Appellant

Versus

Bharath Infra Exports and Imports Ltd.

...Respondent

Present:

**For Appellant: Mr. Ranjit Kumar, Sr. Advocate with Mr. Sanjay Kapur
and Mr. V.M. Kannan, Advocates.**

For Respondents: None

ORDER

(Virtual Mode)

08.02.2021 – Heard Learned Senior Counsel for the Appellant, he submitted that the Adjudicating Authority while deciding the Application under Section 7 of the I&B Code, exceeded his Jurisdiction and considered the dispute.

Issue notice to the Respondent by speed post. Dasti service of notice is also allowed. If the Appellant provides the e-mail address of the Respondent, let notice be also issued through email. Requisites alongwith process fee, if not filed, be filed within two days. Notice be issued to the Respondent on Appeal as well as interim application I.A. No. 176/2021.

Let the matter be fixed 'For Admission (After Notice) on **09th March, 2021**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member(Technical)**

SC/Kam